

S UP R E M E C OUR T O F I N D I A
R ECO R D OF P R OC E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 2 6 0 4 / 2 0 0 7

(From the judgment and order dated 21 / 0 3 / 2 0 0 7 in TA No. 1 1 2 7 / 2 0 0 6
of The HIGH COUR T OF GUJ A R A T AT AHM E D A B A D)

CHHOT A L A L SAM J I

Petitioner(s)

VER SUS

INCOM E TAX OF F I C E R

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for
interim relief)

Date: 28 / 1 1 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E S.H. KA P A D I A

HON' B L E MR. JUS T I C E B. SUD E R S H A N R E D D Y

For Petitioner(s) Mr. Ra mes h P. Bhatt, Sr.Adv.

Mr. Dattatr ay Vyas, Adv.

Mr. Manish Shar m a , Adv.

Mr. Chirag M.Shroff,Adv.

For Respondent(s) Mr. Radh a Krishn a n, Sr.Adv.

Mr. Kul Bha r at, Adv.

Mr. Vikas h Shar m a , Adv.

Mr. B.V. Bal a r a m Das,Adv.

UPON hearing counsel the Court made the following

O R D E R

Stand over for one week.

(S. Thapar)

P S to Registra r

(Madhu Saxena)

Court Master